

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-975/2004  
MA-2007/2004  
In  
OA-235/2004  
OA-438/2004

New Delhi this the 7<sup>th</sup> day of October, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

OA-975/2004  
MA-2007/2004

Shri Kali Charan,  
S/o Late Sh. Ram Singh,  
R/o H.No.7, Block-33,  
Trilok Puri, Delhi-91.

..... Applicant

(through Shri U. Srivastava, Advocate)

Versus

Delhi Jal Board through

1. The Chief Executive Officer,  
Delhi Jal Board,  
Varunatalaya, Phase-2,  
Jhande Wala, New Delhi.
2. The Director (A&P),  
Delhi Jal Board,  
Varunatalaya,  
Phase-2, Jhande Wala,  
New Delhi.
3. The Asstt. Commissioner(D),  
DJB, Varunatalaya, Phase-2,  
Jhande Wala, New Delhi.

4. Union of India through  
the Secretary,  
Ministry of Personnel Public Grievance &  
Pension, Department of Personnel & Training,  
North Block, New Delhi. .... Respondents

(Present : None)

OA-235/2004

Sh. Mehar Chand,  
S/o Sh. Gopi Chand,  
R/o D-183, Manglapuri  
Village, Palam Colony,  
New Delhi. .... Applicant

(through Shri U. Srivastava, Advocate)

Versus

1. New Delhi Municipal Council, through  
the Secretary,  
Parliament Street,  
New Delhi-1.

2. Union of India through  
the Secretary,  
Ministry of Personnel Public Grievance  
& Pension, Department of Personnel &  
Training, North Block, New Delhi. .... Respondents

(Present : None)

OA-438/2004

Sh. Mircha Singh,  
S/o Sh. Baishkha Singh,  
(Mali Group 'D')  
R/o 20/433, Kalyanpuri,  
Delhi-51. .... Applicant

(through Shri U. Srivastava, Advocate)

Versus

1. Delhi Development Authority  
(through Vice-Chairman)  
Office of DDA, Vikas Sadan,  
INA, New Delhi-3.
2. Director (Horticulture),  
Delhi Development Authority,  
Vikas Sadan,  
INA, New Delhi-3.
3. Union of India through  
Secretary DoPT,  
MHA, New Delhi.
4. Secretary,  
Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi-1. .... Respondents

(Present : None)

Order (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

On being pointed out that this Tribunal has no jurisdiction in the matters as Delhi Jal Board/NDMC/DDA have not been brought within the jurisdiction of this Tribunal through a notification under Section 14(2) of the Administrative Tribunals Act, 1985, on the request of the learned counsel, the OAs are dismissed as withdrawn with liberty for presentation before an appropriate forum as per law.

S. Raju  
(Shanker Raju)  
Member(J)

V.K. Majotra  
(V.K. Majotra) 7/10/04  
Vice-Chairman(A)

/vv/